

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 284/2010

Sub: Determination of transmission tariff for 400 kV D/C Raigarh-Raipur transmission line along with bays associated with East-West transmission corridor in Western Region from date of commercial to 31.3.2014.

Date of hearing : 22.2.2011

Coram : Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : MPPTCL, MSEDCL, GUVNL, Govt. of Goa, Daman and Diu, Dadra Nagar Haveli, CSEB and MPAKVNL

Parties present : Shri Rakesh Prasad, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M.Mondal, PGCIL

This petition has been filed for approval of transmission tariff in respect of 400 kV D/C Raigarh-Raipur transmission line (hereinafter referred to as 'the transmission line') along with bays associated with East-West transmission corridor in Western Region from date of commercial to 31.3.2014, after accounting for projected additional capital expenditure incurred/to be incurred during 2010-11 and 2010-12, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations). The transmission line was declared under commercial operation on 1.10.2010.

2. In response to Commission's query whether PGCIL was unable to anticipate the power line crossings or railway crossings on the way of the Raigarh-Raipur transmission line during the preliminary survey, the representative of the petitioner submitted that preliminary survey is done only for assessment of route and the same is not done by the main contractor who is awarded the erection of the transmission line. It has

been submitted that the preliminary survey is done by the survey agency for the purpose of preparation of Feasibility Report (FR). The representative of the further clarified that this is walk-over survey where no investigations are involved and the type of tower foundation are not known.

3. The Commission enquired that even in walk-over survey, the existing transmission line, etc. coming in the way would be known. In this regard, the reply of the representative of the petitioner was affirmative and he submitted that there are various possible routes for which information are not available at this point of time. However, the information regarding railway crossing etc. is definitely available. The information in respect of the exact details of the dimensions, namely, the height and length of the towers, the details of the soil investigation, type of foundations, span of the towers are available after awarding the erection work to the contractor.

4. In regard to delay of the transmission line, the representative of the petitioner submitted that reason for delay was due to funding of the project and excise duty exemption certificate which took 8 months time. He submitted that the three towers, involving one railway crossing tower, were collapsed due to the theft incident at the mind night on 17/18.3.2010 and same are not available off the shelf. These towers are of special design so that the petitioner could not utilize the spare towers available. Additional towers were arranged and re-erection of tower could only be completed by July 2010. It has been submitted that this caused of delay be treated as force majeure event. The representative of the petitioner submitted that the clearances of railway crossing and power line crossing took some time.

5. The Commission directed the petitioner to file detail reason/justification in regard to delay on affidavit latest by 7.3.2011, with an advance copy to the respondents.

6. Subject to above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)